

Central Administrative Tribunal, Lucknow Bench, Lucknow
Original Application No.393/2004
this the 24th day of September, 2004
HON'BLE SHRI SHANKER RAJU, MEMBER (J)
Mohd. Farooq Khan aged about 50 years son of Mohd. Habib
r/o 625, Hayat Manzil 1st Lane, Nishatganj, Lucknow.
...Applicant

By Advocate:Sri Amit Verma for Sri A.Moin

Versus

1. - Union of India through
1. Secretary, Central Board of Direct Taxes, New
Delhi and three others.

...Respondents

By Advocate: Sri S. Lavania

ORDER (ORAL)

Heard, Rejection of request for withdrawal of PF is assailed. My attention has been drawn to PF (CS) Rules where on conditions imposed for the occasions of ~~beththal~~^{marriage}, PF can be withdrawn. As it transpired, the request of the applicant has been turned down with a closed mind without passing ^u speaking order, we partly allowed the O.A. Impugned order is quashed. Respondents are directed to reconsider the request of the applicant for withdrawal of the PF strictly in accordance with rules within two months from the date of receipt of copy of this order.

Request of respondents counsel to file reply is of no avail as on the face of it the orders passed by the respondents are non ^{Speaking}. No costs.

S. Raju
(Shanker Raju)

Member (J)

HLS/-